

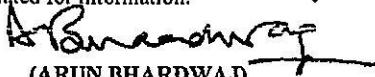
HIGH COURT OF DELHI : NEW DELHI

No. 169 /Rules/DHC

Dated: 28/01/2026

CIRCULAR

Copy of Notification No. 2/Rules/DHC dated 19.01.2026 as published in Delhi Gazette Extraordinary, Part II, Section I, No. 02 (NCTD No. 416) dated 19.01.2026 regarding insertion of Explanation to Rule 2 of Part C of Chapter 16 of Volume IV of Delhi High Court Rules & Orders is hereby circulated for information.

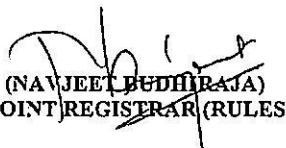
  
(ARUN BHARDWAJ)  
REGISTRAR GENERAL

Endst. No. 96 - 123 /Rules/DHC/2026

Dated: 28/01/2026

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi - 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi - 110049.
17. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
18. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex/Rouse Avenue Court Complex
19. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts Complex, New Delhi with the request to forward a copy of the Notification/Practice Directions/Circular to the Secretaries of all the eleven District Legal Services Authorities.
20. The Secretary, Delhi High Court Legal Services Committee.
21. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions/Circular on the website of Delhi District Court.
22. Registrar-cum-Secretary to Hon'ble the Chief Justice.
23. All Registrars/OSDs/Joint Registrars (Judl) with the request to circular the same in their respective branches/office.
24. Joint Registrar-cum-P.A.to Registrar General, Delhi High Court.
25. Joint Director (IT) with the request to upload the Notification/Practice Directions/Circular on the Intranet of this Court.
26. Librarian, Delhi High Court.
27. Private Secretaries/Court Masters to Hon'ble Judges for kind perusal of Their Lordships.
28. Guard File.

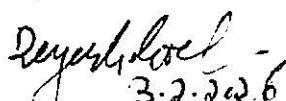
  
(NAVJEET BUDHIRAJA)  
JOINT REGISTRAR (RULES)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 7686 - 7816 /Rules/Gaz/2026 Dated 03 FEB 2026  
Sub:- Circular No. 169/Rules/DHC, Dated 28.01.2026.

Copy forwarded for information & necessary action to :-

1. All the Judicial Officers of DHJS & DJS, Central District, Tis Hazari Courts, Delhi.
2. The AO(J)/Branch In-Charge, General Branch, E-Sewa & Suvidha Kendra, Filing Section, (Central), Library, Tis Hazari Courts, Delhi.
3. The Secretary, Bar Association Tis Hazari Courts, Delhi.
4. The PS/Reader to Ld. Principal District & Sessions Judge (HQs), Delhi.
5. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
6. The R&I Branch (Central) for uploading on Layers.

  
3.2.2026

(RAJESH KUMAR GOEL)

District Judge (Commercial Court-02)

**HIGH COURT OF DELHI: NEW DELHI**

**NOTIFICATION**

No. 2/Rules/DHC

Dated : 19.01.2026

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 read with Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby makes the following amendment in Part C of Chapter 16 of Volume IV of the Delhi High Court Rules & Orders :-

**AMENDMENT**

THE FOLLOWING EXPLANATION SHALL BE INSERTED IMMEDIATELY AFTER THE EXISTING RULE 2 OF PART C OF CHAPTER 16 OF VOLUME IV OF THE DELHI HIGH COURT RULES & ORDERS :-

*"Explanation : In criminal cases, the term 'parties' shall be deemed to include the complainant and / or victim as defined under Section 2 (y) of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Section 2 (wa) of the Code of Criminal Procedure, 1973)."*

**NOTE:** THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT  
Sd/-  
(ARUN BHARDWAJ)  
REGISTRAR GENERAL